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STANDING COMMITTEE ON LABOUR

(2014-15)

(SIXTEENTH LOK SABHA)

MINISTRY OF LABOUR AND EMPLOYMENT

DEMANDS FOR GRANTS

(2015-16)

SEVENTH REPORT



LOK SABHA SECRETARIAT

NEW DELHI

April, 2015/Vaisakha, 1937 (Saka)

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(2014-15)

(SIXTEENTH LOK SABHA)

MINISTRY OF LABOUR AND EMPLOYMENT

DEMANDS FOR GRANTS

(2015-16)

Presented to Lok Sabha on 23rd April, 2015

Laid in Rajya Sabha on 23rd April, 2015



LOK SABHA SECRETARIAT

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COMPOSITION OF THE STANDING COMMITTEE ON LABOUR

(2014-15)

DR. VIRENDRA KUMAR-CHAIRPERSON

MEMBERS **LOK SABHA**

2. Shri Rajesh Kumar Diwakar
3. Shri Ashok Dohare
4. Shri Satish Chandra Dubey
5. Shri Devajibhai Govindbhai Fatepara
6. Dr. Boora Narsaiah Goud
7. Shri Rama Chandra Hansdah
8. Shri C.N. Jayadevan
9. Shri Bahadur Singh Koli
10. Shri Kaushalendra Kumar
11. Shri Hari Manjhi
12. Shri R. Parthipan
13. Shri Hariom Singh Rathore
14. Shri YS Avinash Reddy
15. Shri Naba Kumar Sarania (Hira)
16. Shri Kodikunnil Suresh
17. Shri Mulayam Singh Yadav
- *18. Chh. Udayan Raje Bhonsle
- **19. Dr. Arun Kumar
- ***20. Vacant
- ****21. Vacant

RAJYA SABHA

22. Shri D. Bandyopadhyay
23. Shri P. Kannan
24. Shri Aayanur Manjunatha
25. Haji Abdul Salam
26. Shri Tapan Kumar Sen
27. Shri R.K. Sinha
- ***** 28. Shri Rajaram
- ***** 29. Shri Ravi Prakash Verma
- ***** 30. Shri P.L. Punia
- ***** 31. Vacant

* Nominated w.e.f. 7th October, 2014.

** Nominated w.e.f. 25th March, 2015.

*** Vacancy occurred *vice* Shri Giriraj Singh appointed as Minister for State w.e.f. 9th November, 2014

**** Vacancy occurred *vice* Shri Kapil Krishna Thakur expired on 13.10.2014.

***** Re-nominated w.e.f. 8th January, 2015.

***** Nominated w.e.f. 29th January, 2015.

***** Nominated w.e.f. 12th March, 2015.

***** Vacancy occurred *vice* Shri G.N. Ratanpuri retired from Rajya Sabha w.e.f. 15.2.2015.

SECRETARIAT

- | | | | |
|----|------------------------|---|----------------------|
| 1. | Shri Devender Singh | - | Additional Secretary |
| 2. | Shri Ashok Sajwan | - | Director |
| 3. | Shri D.R. Mohanty | - | Deputy Secretary |
| 4. | Smt. Archana Srivastva | - | Under Secretary |

INTRODUCTION

I, the Chairperson, Standing Committee on Labour (2014-15) having been authorized by the Committee do present on their behalf this Seventh Report on Demands for Grants (2015-16) of the Ministry of Labour and Employment.

2. The Committee considered the Demands for Grants pertaining to the Ministry of Labour and Employment for the year 2015-16 which were laid on the Table of the House on 16th March, 2015. Thereafter, the Committee took evidence of the representatives of the Ministry of Labour and Employment on 1st April, 2015. The Committee considered and adopted the Report at their sitting held 22nd April, 2015.

3. The Committee wish to express their thanks to the officers of the Ministry of Labour and Employment for tendering oral evidence and placing before the Committee the detailed written notes and post evidence information as desired by the Committee in connection with the examination of the Demands for Grants.

4. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in thick type in the body of the Report.

New Delhi;
22nd April, 2015
2 Vaisakha, 1937 (Saka)

DR. VIRENDRA KUMAR
CHAIRPERSON
STANDING COMMITTEE ON LABOUR

REPORT**PART-I****CHAPTER-I****INTRODUCTORY**

1.1 The Ministry of Labour & Employment is one of the most important and oldest Ministries of the Government of India. The responsibility of the Ministry is to protect and safeguard the interests of workers in general and the poor, deprived and disadvantaged sections of the society, in particular. Further, the Ministry aims to create a healthy work environment for higher production and productivity and to develop and coordinate vocational skill training and employment services. To keep itself in tandem with the process of liberalization, the Ministry's attention is focused on promotion of welfare of labour and providing social security to the labour force both in organised and unorganised sectors. These objectives are sought to be achieved through implementation of various labour laws, which regulate the terms and conditions of service and employment of workers. Labour being the subject in the concurrent list under the Constitution of India the State Governments are also empowered to enact legislations.

1.2 At present, there are 44 labour related statutes enacted by the Central Government dealing with minimum wages, accident and social security benefits, occupational safety and health, conditions of employment, disciplinary action, formation of trade unions, industrial relations, etc.

1.3 The multiplicity of labour laws and the difficulties in complying with them has always been cited as an impediment to the industrial development of India. In a major initiative for ensuring compliance and promoting ease of doing business, the Government has initiated a number of labour reform measures. Amendments are being proposed to the labour laws in sync with the demands of changing labour market. The Government are contemplating to merge these 44 labour laws into five labour codes.

1.4 The funds are allocated to the Ministry under the following major Heads:-

1. 2225 Welfare of SC/ST and Other Backward Classes.
2. 2230 Labour and Employment and Training
3. 2251 Secretariat -Social Services
4. 2552 Lump-sum-Provision for North Eastern
Region
5. 3601 Grants-in-aid to State Governments
6. 3602 Grants-in-aid to Union Territories Governments
7. 4225 Welfare of SC/ST and Other Backward Classes
8. 4250 Capital Outlay on other Social Services

CHAPTER-II

(I) GENERAL PERFORMANCE

2.1 The Ministry of Labour and Employment have furnished Demands for Grants (2015-16) under Demand No. 62. The total Demand for 2015-16 Plan and Non-Plan together is Rs. 5568.71 crore (gross figure) of which Rs.5522.41 crore is under the Revenue section and Rs.46.30 crore under the Capital section of the Grant.

2.2 The Ministry of Finance allocated Rs.2153.02 crore against the proposed allocation of Rs.2999.16 crore for various Schemes of the Ministry of Labour & Employment for the year 2015-16.

2.3 Non-Plan, budgetary allocation on gross basis is Rs.3415.69 crore. Recoveries account for Rs.207.19 crore under Revenue section and Rs.0.15 crore under Capital section leading to net budget of Rs.3208.35 crore under Non-Plan. The expenditure on Labour Welfare schemes is met from Five Labour Welfare Funds. Employees' Pension Scheme, 1995 under social security with a budgetary allocation of Rs.2540.00 crore accounts for 74.36% of Non-Plan budgetary allocation of Rs.3415.69 crore (on gross basis).

2.4 When asked about the current status of the schemes which were approved by the Planning Commission for implementation during the 12th Plan, vis-a-vis the funds released/utilised, the Ministry furnished a statement showing details of Budget Estimate, Revised Estimates and tentative Actual Expenditure for Financial Year 2014-15 & BE for 2015-16. **(Annexure-I)**

2.5 As regards the reasons for higher projection and later slashing it drastically at RE stage, under-utilisation of funds, the ability to utilize the remaining funds during remaining period of financial year and the compliance of Ministry of Finance's Guidelines/Instructions regarding the Plan expenditure of the Ministries which

should be evenly spread in all the four quarters and should not exceed 33 per cent in the last quarter and 15 per cent in the last month of the financial year, the Ministry replied as follows:

"The funds were allocated under various schemes on the basis of pace of expenditure during previous years i.e. 2013-14 and also projected expenditure during financial Year 2014-15. However, one of the major Schemes Rashtriya Swasthya Bima Yojna (RSBY) which accounts for almost 60% of plan allocation of the Ministry was being revamped during financial year 2014-15. Moreover, transfer of RSBY to the Ministry of Health and Family Welfare was also being considered at the highest level since July 2014. Finally, it was decided that RSBY would be transferred to Ministry of Health & Family Welfare. This imminent transfer of the scheme also impacted the expenditure pattern during the year. Less proposals were received from the State Governments resulting in less expenditure in the first two quarters. Therefore, the allocation under the Scheme was revised in the Revised Estimate from Rs. 1434.30 crore to Rs. 559 crore. In respect of other schemes also the major reason for slow pace of expenditure was receipt of less number of proposals from the State Governments. Statement showing scheme-wise allocation and expenditure during financial Year 2014-15 (Budget Estimate, Revised Estimate and Actual Expenditure) is at Annexure. This Ministry strictly adheres to the guidelines/instructions issued by Ministry of Finance. In specific cases wherever the stipulation of 33% expenditure in last quarter and 15% in last month could not be adhered to, specific exemption of Ministry of Finance was obtained."

2.6 When asked regarding the fate of the Schemes of the Ministry which had been already approved by the Planning Commission along with funds as the Planning Commission does not exist anymore, how the Ministry propose to execute/complete the Schemes approved for the 12th Plan and whether the recently formed NITI Ayog proposed any changes in these Schemes. The Ministry stated that it is true that earlier like all other Departments, the Schemes of the Ministry were approved by the Planning Commission

and so was the fund allocation. For the financial year 2015-16, the funds under various Plan- schemes approved for the 12th Plan were allocated by the Ministry of Finance. NITI Ayog has not proposed any changes in these Schemes so far."

II. ISSUANCE OF U-WIN CARD

2.7 The Ministry of Labour and Employment has taken initiative to issue cards to un-organised sector workers namely U-WIN Card which would ensure that all un-organised workers get benefit from all social security schemes covered under the Un-organised Workers' Social Security Act, 2008.

2.8 On this issue of U-WIN Card, during evidence, the representatives of the Ministry informed that :-

"The unorganised Workers' Social Security Act, 2008 provides for formulation of schemes for life and disability cover; health and maternity benefits; old-age protection and any other benefit as may be determined by the Central Government. The Act also provides for a Social Security Card for unorganised workers. We are contemplating to launch this card in the very near future on pan India basis. This card, linked with Aadhar Number and Bank Account Number, will provide a platform for various social security schemes being implemented by various Ministries and Departments. Given its outreach and volume, it would be a major step forward in bringing various social security schemes for unorganised workers under one umbrella."

2.9 When asked about data of un-organised workers, State-wise to whom such facility is being extended and the identification procedure of such workers, the Ministry informed that through registration and issuance of U-WIN Card, the Ministry intends to create a central level database of all unorganized workers. The unorganized workers would be identified as per the Unorganized Workers Social Security Act, according to which every unorganized worker shall be eligible for registration if he or she shall have completed fourteen years of age; and a self- declaration that he or she is an unorganized worker.

2.10 As regards workforce in unorganised sector in the country, the Secretary of the Ministry informed as under :-

"As per NSSO data, the labour force consists of 48.37 crore people, out of which 47.28 crore people are employed. Self-employment continues to dominate with 52.2 percent share in total employment. Critical is the significant share of workers engaged in low income generating activities...for which they are getting very low wages. The unorganised labour accounts for 82.7 percent."

2.11 As regards the mechanism to issue the cards, the Ministry informed that they have evolved a mechanism for proper co-ordination with the State Labour Department who are being involved in the process of issuance of the Cards. The State Labour Department is actively being involved in the issuance of these Cards by conducting regular meetings and video-conferences apart from communicating through letters and mails. Based on consultations with the State Labour Secretaries, detailed guidelines for Registration of Unorganized Workers have been prepared and circulated to them. Hon'ble MOS (IC) (L&E) has written to Hon'ble Chief Ministers of States & Administrators of UTs and Secretary (L&E) has written to Chief Secretaries of States for their full co-operation in registration and issuance of cards.

2.12 Regarding the funding pattern and the agencies involved, the Ministry informed that the Card is proposed to be funded largely by the Central Government. Detailed modalities of possible sharing with State Governments and charging a user fee from the beneficiary are under consideration. State Government will have the freedom to hire agencies as per their needs for the support services and logistic, but the core jobs of registration and issuance of UWIN card will be done by the District Administration.

2.13 About the awareness campaign launched for publicity of the Scheme, the Ministry informed that a national level awareness campaign will be conducted by MOLE. In addition, the State Governments along with district authorities will Conduct Information, Education and Communication (IEC) activities in the districts.

2.14 As the migrant workers occupy a major percentage of un-organised workers, how the Ministry will check duplication in registration of these workers, the Ministry informed that as the U-WIN card will be authenticated by Aadhaar and biometric de-duplication software is in-built in UIDAI database, there are least possibilities of duplication in registration of migrant workers.

III. RECOGNITION OF PRIOR LEARNING (RPL)

2.15 A new Scheme namely Recognition of Prior Learning (RPL) for construction workers has been launched to evaluate the skills of construction workers registered with BOCW welfare board which would provide them skill gap, training if required at the construction site and thereafter skill of workers will be assessed and certified.

2.16 During evidence, a representative of the Ministry informed as under :-

"The poor skill level among India's workforce is attributed *inter-alia* to the dearth of formal vocational educational framework and lack of industry ready skill. We are trying to address these issues through various schemes, including recognition of prior learning, participation of industry in running the ITIs and improving the ITIs in terms of infrastructure and course curriculum."

2.17 The RPL Scheme has been launched in States of Haryana, Telengana, Delhi, Odisha and Chhattisgarh. When asked when the Scheme was launched and the basis of selection of these 5 States, the Ministry informed that the Scheme was open to all the States/UTs and its implementation depends upon the interest of the individual State/UTs. Haryana, Telengana, Delhi, Odisha and Chhattisgarh have shown interest in the implementation of the Scheme. However, we are pursuing other States/UTs for implementing RPL in their States/UTs. The construction site should have more than 200 construction workers.

2.18 As regards the criteria for selection of site and for pre- assessing the workers selected for imparting training under the Scheme, the Ministry informed that the workers are pre-assessed on the competencies mentioned in the checklist for various trades prepared in consultation with the construction industry.

2.19 Regarding the criteria for selection of training providers and whether they are private parties or Government institutions, the Ministry intimated that following is the criteria for selection of Training Providers :

Organisation profile

- A company/partnership/society/trust operating or engaged preferably in assessments, certifications or training as its main activity for the last two years.
- Preference for organizations that are promoting training and certification for workers in the construction industry.
- Should have operations in atleast two States and five districts with a track record of operating a minimum of twelve centres in construction centres.
- Should have average annual turnover/receipts of INR 1 crore from conducting training programs during the last two years.
- Should have a positive net worth as on application date.

Past experience and present expertise.

- Should have conducted training for 5,000 learners on a consolidated basis during the last two years.
- Preference for organizations that have trained over 1,000 learners in the construction sector during the last two year.

Training criteria:

- Vocational training of a minimum duration of 50 hours in Courses or modules or job roles notified by NCVT/SCVT/Sector Skills Council or Training Programmes sponsored/recognized by any State or Central Government Department /Ministry/NVEQF
- Trainers with at least 5 years of industry experience including preferably 2-3 years of training experience (3 years of experience in case Std. 10th Pass).

Process requirements:

- Presence of Methodology employed to train the trainer (Theory & Practical)
- Presence of Assessment methodology to train the candidates (Theory and Practical)
- Government bodies or industry bodies approved assessment design by the organization (Preferably in construction sector)
- Assessment & Certification methodology employed to certify the candidates (Theory & Practical)
- Government bodies or industry bodies approved vocational skill training content's developed by the organization (Preferably in construction sector)
- Infrastructural facilities to conduct training has been arranged in association with industry partners.
- Should be able to have tie-ups with Corporates to utilize work-site for training
- Should be knowledgeable about all the machinery and equipment required to conduct the training

- Any institution in private of Government sector can become Training Provider after fulfilling above criteria.

2.20 As regards, compulsion for the trainees to appear for final assessment who were pre-assessed and recommended for training, the Ministry informed that it has been informed by the Training Providers that construction workers leave the construction site to another site for better wages or due to their other personal problems. Therefore, less number of workers appear in the final assessment vis-a-vis recommended for training. It is not mandatory for the workers to appear for final assessment. However, workers are encouraged to appear for final assessment. The assessment is not made mandatory because it is a voluntary scheme and it is purely a wish of the workers to appear for final assessment.

IV. APPRENTICE PROTSAHAN YOJANA (APY)

2.21 Apprentice Protsahan Yojana was started on 16th October, 2014 to support manufacturing units and other establishments covered under the Apprentices Act, 1961 by reimbursing 50% of the stipend paid to apprentices during the first two years of their training for one lakh apprentices.

2.22 When the Committee desired to know about the funding pattern, allocation vis-a-vis utilisation thereof from October, 2014, the Ministry informed that Rs.5,73,000/- was allocated in the month of March ,2015 and Rs. 4978/- utilized from October, 2014 to 31st December, 2014. Claims are awaited.

2.23 Whether the manufacturing units covered under the Apprentices Act are required to publish their trade-wise requirements of apprentices and bringing awareness amongst the workers/ students and how does the Government intend to impress upon such establishments to advertise the apprentice vacancies, the Ministry informed that the RDATs published advertisement through leading newspaper of their respective region and also conduct seminar/workshop in industrial cluster for the same purpose.

2.24 During the evidence a representative of the Ministry informed as under :-

"Our CTS syllabus that are conducted in ITIs in Craftman and Training Scheme. And there is our SDI scheme, under which we conduct modular courses. For these courses, in major sectors, we have constituted mentor councils consisting of Chairman, taken from industry, and persons for academia and ITIs. The courses covering 70 to 80 per cent seats of this Scheme were revamped in the year 2014 and were made industry oriented with their help. The second point was raised how training will be imparted as per need of industry. The aim of National career service is to provide them information on demand of industry the projects likely to come that will have vacancies and the available training providers, training facilities, and the places where apprenticeship facility is available. The complete details of different career and job roles is available on the portal of the Service. Main purpose of National Career Service is to provide guidance and counseling to the youth so that they may select training course as per market demand and we are completely revising curriculum of training programme. with consultation of industry.

2.25 Regarding the procedure for survey and re-survey of establishments to locate training seats for apprentices and the mechanism available to check the facilities and the quality of training provided by the establishments, the Ministry intimated that establishments are permitted to engage apprentices as per statutory provisions. Regional Directorate of Apprenticeship Training under DGE&T and State Apprenticeship Adviser conduct routine inspection and progressive trade test to check the facilities and quality of training provided by the establishments.

2.26 When asked the mechanism available to counter-check the skills acquired before awarding Certificates to the successful aspirants, the Ministry informed that Certificates are awarded after conducting All India Trade Test for Apprentices.

V. ENHANCING SKILL DEVELOPMENT INFRASTRUCTURE IN SEVEN NE STATES AND SIKKIM

2.27 The Scheme was formulated in 2011 (at a total cost of Rs.57.39 crore) for the period upto 31st March, 2017 for upgradation of 20 ITIs and supplementing infrastructure deficiencies in 28 ITIs. The Scheme is revised in August, 2013 for continuation upto 31st March, 2017 with a new component for 'Establishment' of 14 new ITIs' at a revised cost of Rs.149.80 crore. The Scheme has been further revised on 5.1.2015 with an enhanced outlay of Rs.298.13 crore and the number of new ITIs to be established is 22.

2.28 When asked about the latest position of upgradation of 20 ITIs and the physical, financial targets *vis-a-vis* achievements, the expected time of completion of all the work under the Scheme, the Ministry furnished the following information:

Physical target	Achievement	Financial target (Rs. in lakh)	Achievement
Upgradation of 20 ITIs with 100% central Share.	May be seen at para 25	4243.80	Release of fund and UC received may be seen at Annexure.
Supplementing deficient infrastructure in 28 ITIs with 100% central Share.	May be seen at para 27	3960.00	
Establishment of 22 new ITIs IN 8 States with 90% central and 10% State Share.	May be seen at para 28	20900.00	

The expected time of completion of all the work under the scheme is 31st march 2017.

2.29 As regards the latest position of establishment of 22 new ITIs and the details of land acquisition etc., the Ministry informed as under:

Latest position of establishment of 22 ITIs:

Sl	Name of the State	No. of new ITIs to be established	Progress

1	ARUNACHAL PRADESH	4	Land allocated for 4 ITIs, fund released for 3 ITIs, civil work yet to be started
2	ASSAM	5	Land allocated for 4 ITIs, fund released for 4 ITIs, civil work yet to be started
3	MANIPUR	2	Land allocated for 1 ITI, fund released for 1 ITI, civil work yet to be started
4	MEGHALAYA	2	Land allocated for 1 ITI, fund released for 1 ITIs, civil work yet to be started
5	MIZORAM	3	Land allocated for 2 ITIs, fund released for 2 ITIs, civil work started for 2 ITIs
6	NAGALAND	2	Land allocated for 2 ITIs, fund released for 2 ITIs, civil work yet to be started
7	SIKKIM	1	Land allocated for 1 ITI, fund released for 1 ITI, civil work yet to be started
8	TRIPURA	3	Land allocated for 3 ITIs, fund released for 3 ITIs, civil work has been started for 2 ITIs

2.30 As regards new trades to be introduced by taking care of local needs while defining/introducing the trades, the Ministry informed that the States have proposed several trades to be introduced under the scheme. The details are given below:

State	Name of ITI	Trades
Arunachal Pradesh	ITI, New Sagalee	Hospital House Keeping, Data Entry Operator, Front Office Assistant, Hair & Skin Care, Stenography (English)
	ITI, Manipoliang (Ziro)	Electrician, Wireman, Surveyor, Hair & Skin Care, Mechanic Motor Vehicle
	ITI, Mipang East Siang	Stenography (English), Electrician, Data Entry Operator, Plumber, Hair & Skin Care.
	ITI, Kanubari	Plumber, Fire Technology & Industrial Safety Management, Hospital House Keeping, Electrician, Hair & Skin Care
Meghalaya	ITI Ampati	Embroidery & Needle Work, Draughtsman (Mechanical), Floriculture & Landscaping, Interior Decoration & Designing, Mason (Building Constructor), Multimedia Animation & Special Effect, Painter, Office Assistant cum Computer Operator, Surveyor, Welder
Tripura	ITI, Kanchanpur	Computer Operator & Programming Assistant (COPA), Surveyor, Plumber, Dress Making, Driver cum Mechanic
	ITI, Gandacherra	Rubber Technician, Welder, Pump Operator cum Mechanic, Driver cum Mechanic, Office Assistant cum Computer Operator.
	ITI, Santirbazar	COPA, Surveyor, Plumber, Dress Making, Arch. Draughtsmanship
Sikkim	ITI Kewzing	Front Office Assistant, Computer Hardware & Network Maintenance, Machinist, Mechanic Mechatronics, Tools & Die makers (Dies & Moulds), Welder, Human Resource Executive, Civil engineer Assistant
Mizoram	ITI, Serchhip	Mechanic Repair & Maintenance of Light Vehicle, Architectural Assistant, Interior Decoration & Designing, Painter General, Wireman, Desk Top Publishing Operator,

		Preservation of Fruits & Vegetables, Cutting & Sewing
	ITI, Champhai	Electronics Mechanic, Mechanic Repair & Maintenance of Light Vehicle, Electrician, Plumber, Welder, Office Assistant cum , Hair & Skin Care, Cutting & Sewing
Manipur	ITI, Sekmai	Carpenter, Welder, Wireman, Secretarial Practice, Dress making, Hair & Skin Care, Preservation of Fruits & Vegetables, COPA, Electronics Mechanic, Plumber, Mechanic (Motor Vehicle), Refrigeration and Air Conditioning Mechanic (RAC)
	ITI, Kangpokpi	Carpenter, COPA, Wireman, Dress Making, Embroidery, Hair & Skin Care, Preservation of Fruits & Vegetables, Electronic Mechanic, Mechanic Motor Vehicle, Plumber
Nagaland	ITI, Dimapur	Carpentry, Wireman, Plumber, Welder, COPA
	ITI, Peren	Carpenter, COPA, Cutting and sewing, Electrician, Surveyor
Assam	ITI, Nalbari	Hair & Skin Care, Draughtsman Civil, Cutting & Sewing, IT & ESM, Physiotherapy Technician
	ITI, Bongaigaon	Hair & Skin Care, COPA, Electrician, Welder, Wireman
	ITI, Jorhat	Hair&Skin Care, COPA, SPA Therapy, Draughtsman-Civil, Mechanic – Electronics
	ITI, Tinsukia	Fitter, Welder, Electrician, Ref & AC, COPA

VI CENTRAL BOARD FOR WORKERS EDUCATION (CBWE)

2.31 The Scheme of Workers Education aims at achieving the objectives of creating and increasing awareness and educating the workforce for their effective participation in the socio-economic development of the country. To achieve these

objectives, various training programmes are conducted by the Board for the workers of organized, unorganized, rural and informal sector at national, regional and unit levels through a network of 50 Regional and 9 Sub Regional Directorates spread all over the country and an apex Training Institute viz. Indian Institute of Workers Education (IIWE) at Mumbai. The Headquarters of CBWE is at Nagpur. CBWE extends its programmes beyond employed workforce and covers unemployed youth spouses of workers etc. which implies that its programmes are meant for the total labour force and their families. Workers Education Scheme consists of the following projects/programmes:

1. Workers Education programmes in Unorganized/ Rural Sectors.
2. Workers Education Programmes in Organized Sector.
3. Strengthening / Upgradation of Offices CBWE.
4. Workers Participation in Management

2.32 During examination of Demands for Grants (2013-14) of the Ministry, the Committee were informed that VV Giri National Labour Institute, Noida conducted the evaluation study of performance of CBWE and had submitted their report containing 18 recommendations. As per reply given by the Ministry, these recommendations were under active consideration.

VII V.V. GIRI NATIONAL LABOUR INSTITUTE, NOIDA

2.33 The V.V. Giri National Labour Institute, NOIDA is an Autonomous Body of the Ministry of Labour & Employment, Government of India set up in July 1974, is a premier Institute of Labour Research, Training and Education. Since its inception the Institute has endeavored through research, training and publications to reach all those who are concerned with various aspects of labour, both in the organized and unorganized sectors. The focus of such endeavors has been the transfer of academic insight and understanding related to all the aspects of labour for application to policy formulation, legislation and

action to ensure a just and proper place for labour in an egalitarian and democratic society.

2.34 During discussion on the Demands for Grants (2015-16) of the Ministry, the Members of the Committee desired that the V.V. Giri Institute being a globally reputed institute and centre of excellence in labour research and training is rendering excellent services, having an insight into the problems and research-oriented jobs.

PART-II**OBSERVATIONS/RECOMMENDATIONS**

1. **The Committee are deeply concerned to note that the total budgetary allocations for plan expenditure of the Ministry for the 12th Plan period is Rs.13,223 crore against a projection of Rs.34,914 crore whereas during the first three years of the Plan period, the Ministry have been able to spend Rs.4582.86 crore only which constitutes less than forty per cent of the total plan allocations, leaving thereby more than 60 per cent of the funds to be utilized in the last two years of the plan period. The Committee are dissatisfied with the gross mismatches and variations between the Ministry's projections and actual sanction of funds by the Ministry of Finance. On the hindsight, it appears that the Ministry of Finance are justified in drastically reducing the 12th Plan proposal of the Ministry of Labour and Employment, because had the entire projected amount of Rs.34,914 crore been sanctioned, the overall scenario would have been more dismal in view of the expenditure trend of the Ministry in the last three years. The Committee, therefore, urge the Ministry to make their planning more realistic and projections more accurate so that they are able to maximize the utilization of funds allocated for Plan expenditure. The Committee also desire that the**

causes of consistent under utilization of funds be seriously looked into and appropriate remedial measures taken so as to ensure optimal utilization of the remaining amount of Rs.8640.14 crore in the last two years of the 12th Plan period.

2. According to the Ministry, one of the major Schemes i.e. Rashtriya Swasthya Bima Yojna (RSBY) which accounts for almost 60 per cent of the plan allocations was being revamped and its imminent transfer to the Ministry of Health and Family Welfare impacted the expenditure pattern during 2014-15. For shortfalls in expenditure in other Schemes, the Ministry have reasoned that it was due to receipt of less number of proposals from the State Governments. The Committee desire that the matter be taken up with the State Governments so that adequate and timely proposals are received enabling the Ministry to utilize the earmarked funds and achieve the physical targets set during 2015-16.

3. The Ministry have deposed that in specific cases wherever the Finance Ministry's stipulations of the ceiling of 33 per cent expenditure in the last quarter and 15 per cent in the last month of a Financial year could not be adhered to, specific exemption from the Ministry of Finance was obtained. The Committee recommend that seeking such exemptions

should not be a recurring phenomena and the Ministry should strive to maintain a balanced expenditure throughout the year so that their projections are not further curtailed at the 2015-16 RE stage and in the coming years too.

ISSUANCE OF U-WIN CARD

4. The Committee note that the Ministry have taken initiative to issue identity card namely U-WIN cards to the unorganised sector workers which would ensure that the unorganised workers get benefit from all social security schemes covered under the Unorganised Workers' Social Security Act, 2008. As per the NSSO data, there are approximately 48.37 crore unorganised workers who would be issued these cards within a period of three years. The Committee appreciate that the Ministry have initiated some steps to issue U-WIN cards to the unorganised workers albeit after six years of the promulgation of the Act. The Committee are, however, concerned to find that the modalities, such as, identification of workers, funding pattern, card issuing agency and the awareness campaign, have not yet been completed. With a view to meeting the deadline of three years, it is imperative that all the groundwork leading to the issuance of U-WIN Cards are completed within a definite timeframe so as to avoid time and cost overrun. The

Committee, therefore, impress upon the Ministry to initiate urgent requisite measures in that direction so as to ensure the issuance of the cards to the unorganised workforce within the stipulated deadline.

5. The Committee note that according to the Act, U-WIN cards are to be issued by the district administration to each unorganised worker within its jurisdiction. The role of the Ministry of Labour and Employment in issuance of U-WIN cards is to look after the financial aspects and to coordinate with the Departments identified by the State Governments to execute the job. Being aware of the various constraints/impediments in proper coordination between the Central and State Governments, as experienced umpteen times in many areas, the Committee exhort the Ministry to take requisite measures to have a seamless coordination with the State Governments so that the Implementing Agencies are timely identified and the project of issuing U-WIN cards is smoothly executed.

6. The Committee note that the migrant workers occupy the major percentage of unorganised workers and there is every possibility of duplication of cards as the migrant workers move from State to State. Though the Ministry have intimated that the card will be portable and seeded with Aadhar number and biometric de-duplication software is in-

built in UIDAI database, there would be no possibility of duplication. The Committee feel that there would be a number of such workers amongst the unorganised workers who might not have obtained/applied for UI number. In such a scenario, the Committee recommend that an alternate fool-proof mechanism be put in place until such time all the migrant workers get UI numbers to prevent duplication of U-WIN cards. The Committee also desire that periodical awareness campaign be organised to educate the migrant workers about the advantage and benefit of registering for and obtaining the Unique Identification Number and the U-WIN cards.

RECOGNITION OF PRIOR LEARNING

7. The Committee note that a new Scheme namely Recognition of Prior Learning (RPL) which would provide training at the construction site has been launched in October, 2014 to evaluate the skills of the construction workers. The Committee observe that the Scheme at present concentrates on the big sites where there are more than 200 unskilled and semi-skilled workers across the six trades viz. masonry, bar-bending, shuttering, carpentry, plumbing, painting and scaffolding.

The Committee opine that the owners/contractors of big construction sites mostly engage semi-skilled/skilled workers for executing their work in today's mechanized work environment. In such a scenario, RPL Scheme may be more beneficial to the unskilled construction workers in the smaller sites to improve/upgrade their skills. The Committee, therefore, recommend that the Ministry should explore the feasibility of extending the RPL Scheme to the smaller sites too so that the very essence of the training programme is truly realized. The Committee also desire that while selecting the workers from the smaller sites they may be told in clear terms that they will not lose their wages for the duration of the training, as the wage compensation for the selected workers would be paid by Welfare Board from the Cess Fund.

8. The Committee note that presently the RPL Scheme has been launched in five States/UTs viz. Haryana, Telengana, Delhi, Odisha and Chhattisgarh. 507 workers were pre-assessed in these States, out of which 316 workers were recommended for training whereas 181 workers appeared for final assessment and out of them 174 workers passed. The reasons offered by the Ministry for non-appearance of all the trainees in final assessment were that the construction workers leave the site to another site for better wages or due to their other personal problems and

also that it is not mandatory for the selected workers to appear for the final assessment. The Committee are of the considered view that the whole exercise right from selection of workers to providing training and organising final assessment go futile in case the workers leave the training midway besides causing financial loss to the Cess Fund. The Committee feel that one of the reasons might be that the workers who are selected for such training might have acquired the skill while performing their job for which they do not find it attractive enough to continue with their present job. The Committee, therefore, recommend that utmost care be taken while selecting the construction workers for the training programme besides making it mandatory for them to complete the training and appear for final assessment so that the intent and object of the RPL Scheme come to fruition.

APPRENTICE PROTSAHAN YOJANA

9. The Committee note that the Apprentice Protsahan Yojana was commenced in the month of October, 2014 to support manufacturing units and other establishments covered under the Apprentices Act, 1961 by reimbursing 50% of the stipend paid to the Apprentices during the first two years of their training. Initially the target is to cover one lakh Apprentices. However, the Committee find that during the six months

since the Scheme was commenced only 758 apprentices have been engaged by the manufacturing units and other establishments covered under the Apprentices Act. The Committee desire that the manufacturing units and other establishments be asked to give wide publicity for the existing vacancies of Apprentices through print and electronic media so that these vacancies are filled up to the maximum extent to meet the requirement of the Industry. The Committee also recommend that possibility of engaging the CBWE to generate awareness amongst the un-employed youth be explored so that more and more people are engaged as Apprentices enabling the Ministry to meet the target of one lakh Apprentices sooner.

10. The Committee note that at present there is no established procedure for survey of establishments/manufacturing units to find out the exact training needs for the Apprentices. The Committee desire that the Regional Directorates of Apprenticeship Training should play a proactive role in conducting surveys for locating the establishments/manufacturing units who are covered under the Apprentices Act but are not engaging the requisite Apprentices. The Committee also desire that besides routine inspections, surprise checks

be conducted to gauge the quality of training provided to the Apprentices by these establishments so as to take timely corrective action to produce well trained and skilled workers.

ENHANCING SKILL DEVELOPMENT INFRASTRUCTURE IN SEVEN NORTH EASTERN STATES AND SIKKIM

11. The Committee note that the Scheme of enhancing skill development infrastructure in seven North Eastern States and Sikkim was formulated in 2011 at a cost of Rs.57.39 crore for upgradation of 20 ITIs and augmenting infrastructural facilities in 28 ITIs. The Scheme has been extended upto 31.03.2017 at a revised cost of Rs.149.80 crore with a new component for "Establishment of 14 ITIs" in seven North-Eastern States. The Scheme was further revised on 05.01.2015 with an enhanced outlay of Rs.298.13 crore and increasing the number of new ITIs to be established to 22 in 8 North Eastern States. The Committee further note that the cost of establishment of each new ITI has been revised to Rs.9.5 crore from the initial estimate of Rs.6.22 crore, without any justifications furnished. The Committee are of the opinion that delay in completing the formalities of any projects undertaken invariably leads to

cost escalation. They, therefore, impress upon the Ministry to take requisite measures including provision of penalty clauses so as to avoid further escalation and ensure completion of new IITs in the North Eastern States within the stipulated time frame.

12. The Committee note that the proposed trades to be introduced in the new ITIs are mostly relating to hospital house keeping, Data Entry Operator, Hair & Skin Care, Stenography etc. However, the rich heritage in the field of Handlooms and Handicrafts in the North Eastern States has hardly been taken care of while proposing the trades in the new ITIs. The Committee are of the firm opinion that introducing trades for enhancing skills and market driven designing will not only help the workers engaged in this industry but also promote export oriented needs specific to the North Eastern Region. They, therefore, recommend that advance courses in Handlooms and Handicrafts should be introduced in the new ITIs proposed for the North Eastern States.

CENTRAL BOARD FOR WORKERS EDUCATION (CBWE)

13. While examining the Demands for Grants (2013-14) of the Ministry, the Committee had noted that V.V. Giri National Labour Institute, Noida conducted an evaluation study of performance of CBWE and had submitted their report with 18 recommendations. The recommendations of the Institute were under consideration of the Ministry. Since, there is already considerable delay on the part of the Ministry in implementing the recommendations of the Institute, the Committee desire that atleast revival/filling up of vacancies in the CBWE should be considered on priority so that the Board is able to function smoothly and effectively.

V.V. GIRI NATIONAL LABOUR INSTITUTE

14. The Committee are aware that the V.V. Giri National Labour Institute has been engaged in multifarious activities and is committed to promote a better under-standing of labour problems and to find the avenues and means to tackle them. The Committee find that this Institute is the only one of its kind in India providing training to grass-root level workers in the trade union movement both in urban and rural

areas. Since the Institute is also engaged in research-oriented jobs, the Committee desire, that it may be supported in terms of greater resource allocation and requisite manpower so that the multifarious activities undertaken by the premier Institute are facilitated and encouraged in the interest of millions of labourers.

**New Delhi;
22nd April, 2015
2 Vaisakha, 1937(Saka)**

**DR. VIRENDRA KUMAR
CHAIRPERSON
STANDING COMMITTEE ON LABOUR**

Minutes of the Eighteenth Sitting of the Committee

The Committee sat on 1st April, 2015 from 1130 hrs. to 1400 hrs. in Committee Room 'B', Parliament House Annexe, New Delhi.

PRESENT

Dr. Virendra Kumar – Chairperson

MEMBERS

LOK SABHA

2. Shri Rajesh Kumar Diwakar
3. Shri Devajibhai Govindbhai Fatepara
4. Shri C.N. Jayadevan
5. Shri Kaushalendra Kumar
6. Shri Hari Manjhi
7. Shri Hariom Singh Rathore
8. Shri Kodikunnil Suresh

RAJYA SABHA

9. Shri Aayanur Manjunatha
10. Shri Tapan Kumar Sen
11. Shri R.K. Sinha
12. Shri Rajaram
13. Shri Ravi Prakash Verma
14. Shri P.L. Punia

SECRETARIAT

- | | | | |
|----|------------------------|---|----------------------|
| 1. | Shri Devender Singh | - | Additional Secretary |
| 2. | Shri Ashok Sajwan | - | Director |
| 3. | Shri D.R. Mohanty | - | Deputy Secretary |
| 4. | Smt. Archana Srivastva | - | Under Secretary |

REPRESENTATIVES OF THE MINISTRY OF LABOUR & EMPLOYMENT

Sl. No.	Name of the Officer	Designation
1.	Shri Shankar Aggarwal	Secretary (L&E)
2.	Shri Deepak Kumar	Additional Secretary (L&E)
3.	Shri Partha Prtim Mitra	PLEA
4.	Smt. Meenakshi Gupta	JS & FA
5.	Shri Bipin Mallick	JS/DG(LW)
6.	Shri Alok Kumar	JS/ DGET
7.	Shri Dgheeraj Kumar	JS
8.	Shri Manish Gupta	JS
9.	Shri A.K. Panda	Economic Advisor
10.	Shri Rahul Guha	DGMS
11.	Shri N.K. Prasad	Welfare Commissioner (HQ)
12.	Shri Anil Kumar Agarwal	DG, ESIC
13.	Shri Arun Kumar	Addl. Commissioner, ESIC
14.	Dr. S.R. Chauhan	Medical Commissioner, ESIC
15.	Shri K.K. Jalan	CPF Commissioner, EPFO
16.	Shri Daljit Singh	DG, Labour Bureau
17.	Shri S.B. Mathur	DGFASLI
18.	Shri Praveen Srivastava	Deputy Director General
19.	Shri D. Chaudhuri	Deputy Director General
20.	Shri D.P. Singh	Deputy CLC (C)

At the outset, the Chairperson welcomed Shri P.L. Punia, MP who has been nominated to the Standing Committee on Labour for the year 2014-15. Thereafter, the Chairperson welcomed the Secretary, Ministry of Labour and Employment and other accompanying officers to the sitting of the Committee, the Chairperson impressed upon

them to keep the proceedings of the Committee confidential until the Report on the subject was presented to the House.

3. The Chairperson, thereafter, asked the Secretary to brief the Committee regarding the Demands for Grants (2015-16) of the Ministry of Labour & Employment.

4. The Secretary briefed the Committee on the budgetary allocations, revised estimates and the actual expenditure for the last year *vis-à-vis* budgetary allocations for the year 2015-16 on various schemes/programmes undertaken by the Ministry through a power point presentation.

5. The members, thereafter, asked questions and sought specific clarifications from the representatives of the Ministry on the various schemes and programmes of the Ministry. The following issues were broadly discussed:-

- (a) General Performance of the Ministry regarding Plan and Non-Plan allocations of the current year and actual utilization of budget allocated during the previous year.
- (b) Need for even pace of expenditure of plan funds and utilization thereof so far as possible.
- (c) Reasons for the decrease in budgetary allocations.
- (d) Mechanism for speedy disposal of complaints in ESI and EPF
- (e) Reasons for delay in identification and issuing of smart cards to subscribers of ESI and EPF
- (f) Need for Amendments in Labour Laws and Acts for labour welfare
- (g) Need for strengthening Implementation machinery for Labour Laws
- (h) Need for strengthening of social security net for workers
- (i) Awareness campaigns should be conducted for SC and ST students regarding Programmes and Schemes of the Government for them.
- (j) Emphasis on budget for welfare of SC and ST.

- (k) Reasons for increase in fatal and non-fatal accidents in Mines and need to initiate steps for frequent and regular inspections of mines.
- (l) Centrally Sponsored Welfare Schemes should not be transferred to State Governments.
- (m) Proper implementation of Pension and Family Pension.
- (n) Implementation of Vocational Training and Skill Development programmes for workers

6. The Chairperson asked the Secretary to furnish written replies to the unanswered queries of the members and List of Points handed over to him during the course of sitting to the Secretariat within one week.

7. The Chairperson then thanked the Secretary and other officials for giving valuable information to the Committee on Demands for Grants for the year 2014-15 and responding to the queries of the Members.

(The witnesses then withdrew)

[A copy of the verbatim proceedings was kept for record]

The Committee then adjourned

Minutes of the Twentieth Sitting of the Committee

The Committee sat on 22nd April, 2015 from 1400 hrs. to 1430 hrs. in Committee Room 'E', Parliament House Annexe, New Delhi.

PRESENT

Dr. Virendra Kumar - Chairperson

MEMBERS

LOK SABHA

2. Shri Rajesh Kumar Diwakar
3. Shri Satish Chandra Dubey
4. Shri Bahadur Singh Koli
5. Shri R. Parthipan
6. Shri Naba Kumar Sarania

RAJYA SABHA

7. Haji Abdul Salam
8. Shri Ravi Prakash Verma
9. Shri P.L. Punia

SECRETARIAT

1. Shri Devender Singh - Additional Secretary
2. Shri Ashok Sajwan - Director
3. Shri D.R. Mohanty - Deputy Secretary
4. Smt. Archana Srivastva - Under Secretary

At the outset, the Chairperson welcomed the Members and apprised them that he convened the meeting at 1400 hrs. to facilitate the Members' timely presence in Lok Sabha/Rajya Sabha. The Chairperson then informed the Members that, subject to adoption of the Draft Reports slated for consideration by the Committee, he would like to get the Reports presented to Lok Sabha/laid in Rajya Sabha on 23rd April, 2015. The Chairperson then requested the Members to give their suggestions on the Draft Reports.

2. The Committee then took up for consideration the following Draft Reports and adopted them after some discussions:

- (i) Action Taken by the Government on the recommendations/observations of the Committee contained in their First Report on Demands for Grants (2014-15) of the Ministry of Labour and Employment;
- (ii) Action Taken by the Government on the recommendations/observations of the Committee contained in their Second Report on Demands for Grants (2014-15) of the Ministry of Textiles;
- (iii) Demands for Grants (2015-16) of the Ministry of Labour and Employment; and
- (iv) Demands for Grants (2015-16) of the Ministry of Textiles.

3. The Draft Reports were adopted by the Committee without any change.

4. The Committee then authorized the Chairperson to finalise the Reports in the light of consequential changes that might arise out of factual verification of the Draft Reports and to present the same to both the Houses.

5. XX XX XX

The Committee then adjourned.

XX Do not pertain to this report

ANNEXURE-I

Scheme-wise details of Plan Outlays & Expenditure during 2012-13 , 2013-14 & 2014-15

S. No.	Schemes / Programmes	2012-13		2013-14			2014-15		Actual Expenditure(as on 31/03)	
		BE	RE	Actual Expenditure	BE	RE	Actual Expenditure	BE		RE
1	2	3	4	5	6	7	8	9	10	11
	(A)Central Sector Schemes DGE&T (Employment)	1179.00	1179.00	992.00	1300.00	1300.00	1122.00	1960.00	1960.00	1587.47
1	Construction, Upgradation and Maintenance of Office Building, Staff Quarters, Skill Training Institute, VRCs for Handicapped and Rural Rehabilitation Extension Centres	0.00	0.00	0.00	500.00	500.00	408.00	660.00	660.00	415.97
	<i>Construction of Office Building, Staff Quarters & Skill Training Institutes (merged with scheme at Sr. No. 1)</i>	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	<i>Continuation & Setting up of New Vocational Rehabilitation Centres for Handicapped Persons including Skill Training Workshops and Rural Rehabilitation Extension Centres (merged with scheme at Sr. No. 1)</i>	479.00	479.00	373.00	0.00	0.00	0.00	0.00	0.00	0.00
2	Welfare of SC/ST job seekers through Coaching, Guidance and Vocational Training and Introduction of new courses in existing CGCs & Establishment of new CGCs in States and covered so far.	700.00	700.00	619.00	800.00	800.00	714.00	1300.00	1300.00	1171.50
	DGE&T (Training)	12207.00	9807.00	5868.00	11171.00	8349.00	7343.00	15515.00	10861.00	9223.77

3	Establishment, Operation, Maintenance & Upgradation of DGE&T Institutes	0.00	0.00	0.00	8700.00	7871.00	6918.00	8700.00	9040.00	8755.34
	Upgradation of Training Institutes (merged with scheme at Sr. No. 3)	3500.00	3426.00	2933.00	0.00	0.00	0.00	0.00	0.00	0.00
	Foreman Training Institutes at Jamshedpur & Bangalore (merged with scheme at Sr. No. 3)	260.00	255.00	226.00	0.00	0.00	0.00	0.00	0.00	0.00
	Model Industrial Training Institutes (MITIs) (merged with scheme at Sr. No. 3)	300.00	294.00	373.00	0.00	0.00	0.00	0.00	0.00	0.00
	Project Implementation and Trade Testing in DGE&T HQ (merged with scheme at Sr. No. 3).	500.00	489.00	836.00	0.00	0.00	0.00	0.00	0.00	0.00
	Building Equipment & Establishment for RVTIs (Calcutta, Hissar, Allahabad, Indore, Bhubneshwar, Vadodara, Jaipur and Tura) (merged with scheme at Sr. No. 3)	850.00	877.00	818.00	0.00	0.00	0.00	0.00	0.00	0.00
	Expansion of Training of Trainers within DGET Institutes. (merged with scheme at Sr. No. 3)	377.00	446.00	281.00	0.00	0.00	0.00	0.00	0.00	0.00
4	National Instructional Media Institute, Chennai	350.00	350.00	350.00	425.00	425.00	425.00	400.00	400.00	400.00
5	e-Learning & Distance Learning Program	50.00	50.00	0.00	20.00	3.00	0.00	5.00	5.00	0.00
6	Re-engineering of NCVT & Development of National Vocational Qualification Framework	50.00	50.00	0.00	45.00	3.00	0.00	20.00	20.00	0.00
7	International cooperation in Skill	100.00	100.00	0.00	200.00	3.00	0.00	80.00	72.20	1.03

	<i>Machinery for better conciliation and Upgradation of Office infrastructure at CLC© and RLCs© (merged with scheme at Sr. No.14)</i>	858.00	858.00	686.00	0.00	0.00	0.00	0.00	0.00	0.00
	<i>Improvement and Strengthening of Training Wing of Central Labour Service Officers (merged with scheme at Sr. No.14)</i>	60.00	60.00	58.00	0.00	0.00	0.00	0.00	0.00	0.00
	Central Board for Workers' Education (CBWE)	2474.00	2474.00	892.00	2439.00	2139.00	1591.00	2439.00	2439.00	1164.61
15	Central Board for Workers Education (CBWE)	0.00	0.00	0.00	2439.00	2139.00	1591.00	2439.00	2439.00	1164.61
	<i>(i)Central Board for Workers' Education (merged with scheme at Sr. no. 15)</i>	1962.00	1962.00	764.00	0.00	0.00	0.00	0.00	0.00	0.00
	<i>(ii)Mahatma Gandhi National Rural Employment Guarantee Act (merged with scheme at Sr. no. 15)</i>	512.00	512.00	128.00	0.00	0.00	0.00	0.00	0.00	0.00
	<u>Child Labour</u>	15000.00	13200.00	12801.00	20000.00	11100.00	11073.00	17500.00	11087.00	10234.46
16	National Child Labour Project (including Grants-in-aid to Voluntary Agencies)	15000.00	13200.00	12801.00	20000.00	11100.00	11073.00	17500.00	11087.00	10234.46
	<u>Labour Bureau</u>	3360.00	2878.00	1886.00	4095.00	2300.00	2266.00	4825.00	4492.00	2827.75
17	Labour & Employment Statistical System`	3360.00	2878.00	1886.00	4095.00	2300.00	2266.00	4825.00	4492.00	2827.75
	<u>Director General, Mines Safety (DGMS)</u>	1161.00	1161.00	1027.00	841.00	715.00	685.00	1730.00	1730.00	1055.93
18	Mine Accidents Analysis and Modernization of Information Database (MAMID)	630.00	630.00	569.00	212.00	206.00	192.00	880.00	880.00	384.22
19	Strengthening of Infrastructure Facilities and Core Functions of DGMS (SOCFOD)	521.00	521.00	458.00	579.00	509.00	493.00	850.00	850.00	671.71

scheme at Sr. no. 20)

	<i>Identification, control and elimination of asbestosis and asbestos related disorders(merged with scheme at Sr. No. 20)</i>	10.00	10.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
	<i>Strengthening of Enforcement Systems in Factories - Establishment of Industrial Safety, Occupational Health and Work (merged with scheme at Sr. no. 20)</i>	10.00	10.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
22	Establishment of Regional Labour Institute at Shilong for North East Regions	30.00	30.00	0.00	10.00	0.00	0.00	10.00	10.00	0.00
	<u>National Labour Institute (NLI)</u>	1663.00	1191.00	812.00	600.00	600.00	600.00	625.00	625.00	625.00
23	National Labour Institute	1663.00	1191.00	812.00	600.00	600.00	600.00	625.00	625.00	625.00
	<u>Other Schemes</u>	300.00	300.00	150.00	295.00	235.00	218.00	250.00	265.00	229.33
24	Scheme on Information Technology	200.00	200.00	130.00	200.00	200.00	199.00	200.00	215.00	211.31
25	Grants-in-aid to Research/Academic Institutions & Non-Governmental Voluntary Organisations for undertaking research in labour related subjects.	100.00	100.00	20.00	95.00	35.00	19.00	50.00	50.00	18.02
	Total 'A'	129888.00	93496.00	69899.00	117610.00	84800.00	70758.00	101430.00	87079.00	73180.96
26	Social Security for Unorganized Workers	0.00	0.00	0.00	127000.00	85200.00	88993.00	143430.00	55974.00	55065.54
	Health Insurance for Unorganized Sector Workers (Rashtriya Swasthya Bima Yojana) [merged with Scheme at Sr. No. 26 under CSS]	121856.00	117860.00	100071.00	0.00	0.00	0.00	0.00	0.00	0.00
		*(11856.00)	*(11856.00)							

Rehabilitation of Bonded Labour [merged with Scheme at Sr. No. 26 under CSS]	500.00	500.00	319.00	0.00	0.00	0.00	0.00	0.00	0.00
Total B	122356.00	118360.00	100390.00	127000.00	85200.00	88993.00	143430.00	55974.00	55065.54
GRAND TOTAL (A+B)	252244.00	211856.00	170289.00	244610.00	170000.00	159751.00	244860.00	143053.00	128246.50
	(+cw 6612.00)			(+cw 7790.00)			(+CW4740.00)		
	-11856.00	-11856.00							

Note: Actual Expenditure as on 31-.03.2015 is provisional.



